

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4458
ANSWERED ON:08.08.2014
REVISION OF ST LIST
Maurya Shri Keshav Prasad

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government proposes to bring a legislation to review the list of Scheduled Tribes for considering all cases of addition and deletion of castes;
- (b) if so, the details thereof;
- (c) the details of cases of addition and deletion which have been considered by the Government so far;
- (d) whether there is any provision for including the tribals availing reservation and achieving equal status in the general list; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS(SHRI MANSUKHBHAI DHANJIHAI VASAVA)

(a) to (b): Any legislation for inclusion in, or exclusion from and other modifications in the Orders specifying lists for Scheduled Castes and Scheduled Tribes, can be made after following the requisite modalities. The Government of India on 15-6-1999 (further amended on 25-6-2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation.

(c): The proposals for inclusion of following communities as Scheduled Tribes has been agreed by the concerned State Governments i.e. of Tamil Nadu and Chhattisgarh, as well as by the Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) :-

- (i) `Narikoravan/Kurivikkaran` in entry 37 in Tamil Nadu.
- (ii) Substitution of entry 25 of the STs list of Tamil Nadu by `Mlai Vellalar, Karlar, Karalar Gounder, Malayali Gounder` in Tamil Nadu.
- (iii) `Dhanuhar/Dhanuwar` in entry 14 in Chhattisgarh.
- (iv) `Bhuiya, Bhuiyan, Bhuyan` in entry 5 in Chhattisgarh.
- (v) `Kisan` in entry 32 in Chhattisgarh.

(d) & (e): Any legislation for inclusion in, or exclusion from and other modifications in the Orders specifying lists for Scheduled Tribes, can be made after following the requisite modalities.